

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 12th March, 2019

No.LJ(B).99/92/Pt.II/210 – In exercise of the powers conferred by sub-section (1) of Section 2 of the Meghalaya Autonomous District (Administration of Justice) Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), the Governor of Meghalaya is pleased to appoint Dr. Rezina Ch. Marak, MCS, as Addl. Deputy Commissioner, South Garo Hills District, Baghmara generally for trial of cases, Civil and Criminal and the Governor is further pleased to direct that Dr. Rezina Ch. Marak, as such Addl. Deputy Commissioner shall for the general purposes aforesaid, exercise all the powers of the Deputy Commissioner under the Rules for the Administration of Justice and Police within South Garo Hills District, Baghmara with immediate effect and till she holds the said post.

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(E.M. Donn)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo.No.LJ (B).99/92/Pt-II/210-A,

Dated Shillong, the 12th March, 2019

Copy forwarded to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, South Garo Hills District, Baghmara. reference to your letter No.SGH/JUDL.4/97/196 dt.26.02.2019
3. Dr. Rezina Ch. Marak, MCS, o/o The Deputy Commissioner, South Garo Hills, Baghmara.
4. The Personnel & A.R. (A) Department
5. Office copy.

By order etc...,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

DEO Law (A) Deptt.

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